

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4264 of 2020

Mangra Munda.

...**Petitioner**

Versus

The State of Jharkhand.

.....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Vishal Kumar Rai, Advocate

For the State

: Mrs. Vandana Bharti, A.P.P.

03/10-9-2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Arki P.S. Case No. 41 of 2019, S.T. No. 342 of 2019.

It has been alleged that the husband of the informant had gone to the market but did not return. In the next morning, she found his headless body.

It appears that on the confession of the petitioner, the head of the husband of the informant along with the weapon used in the murder was recovered.

Regard being had to the recovery, as indicated above, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-